

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**CP (IB) No.33/Chd/Hry/2021**

**Under Section 9 of IBC, 2016.**

**In the matter of:**

Metro Tyres Ltd.	...Petitioner-Operational Creditor
Versus	
Atlas Cycles (Haryana) Ltd.	...Respondent-Corporate Debtor

**Present through video conferencing:**

Sh. Mayank Mathur, Advocate for the petitioner.

Compliance affidavit has been filed vide Diary No.01231/1 dated 09.07.2021 in terms of notice of defect dated 07.04.2021. The same is taken on record. Registry shall place the Amended Memo of Parties along with the affidavit at the appropriate place in the main CP.

2. Let the notice of this petition be issued to the respondent-corporate debtor to show cause as to why this petition be not admitted. The petitioner is directed to collect the notice from the Registry and send the same by speed post immediately to the respondent-corporate debtor attaching therewith copy of petition and the entire paper book along with copy of this order as well as at the e-mail address.

3. In case, the service through speed post on the corporate debtor is not made, the petitioner shall adopt the mode of substitute service and the notice of hearing be advertised in two newspapers (one English and one Hindi) having wide circulation in the area.

4. The petitioner shall file affidavit of service supported by postal receipt, tracking report, copy of e-mail and clippings of newspapers, if

applicable, within three weeks. Reply by the respondent be filed within three weeks from the date of receipt of notice and rejoinder thereto, if any, within two weeks from the date of receipt of copy of reply, exchanging the copies between the parties.

5. List the CP on 25.10.2021.

Sd/-

(Raghu Nayyar)  
Member (Technical)

(Ajay Kumar Vatsavayi)  
Member (Judicial)

July 12, 2021  
pc